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TELECOM REGULATORY AUTHORITY OF INDIA
NOTIFICATION

New Delhi , the 22nd July 2013

TELECOMMUNICATION MOBILE NUMBER PORTABILITY
(FIFTH AMENDMENT) REGULATIONS, 2013
(9 of 2013)

No. 116-4/2013-NSL-II-- In exercise of the powers conferred by sub-section (1) of section 36 , read with sub-clauses (i), (iii) and (v) of clause (b) of sub-section (1) of section 11, of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), the Telecom Regulatory Authority of India hereby makes the following regulations to further amend the Telecommunication Mobile Number Portability Regulations, 2009 (8 of 2009), namely:-

1. (1) These regulations may be called the Telecommunication Mobile Number Portability (Fifth Amendment) Regulations, 2013.

(2) They shall come into force after ninety days from the date of their publication in the Official Gazette.

2. In regulation 2 of the Telecommunication Mobile Number Portability Regulations, 2009 (8 of 2009), (hereinafter referred as the principal regulations),-----

(a) after clause (b), the following clause shall be inserted, namely:-

“(ba) “authorised signatory” means the person authorised by a body corporate, firm or any organisation or body to make request in writing for the porting of corporate mobile phone number allotted to such body corporate , firm or organisation or body;

(b) after clause (c), the following clause shall be inserted, namely:-


22/7/13

“(ca) “corporate mobile number” means the mobile phone number allotted in the name of a body corporate, firm or any organisation or body.”.

3. In regulation 5 of the principal regulations, after clause (c), the following provisos shall be inserted, namely:-

“ Provided that the Access Provider shall -----

(a) identify and allot a distinct identification code to all the corporate mobile numbers available in its subscriber data base; and

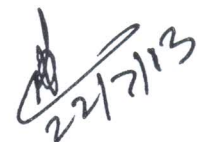
(b) in case of a request for simultaneous porting of more than one corporate mobile numbers, allocate separate unique porting code for each corporate mobile number.”

4. In regulation 6 of the principal regulations, after clause (e) of the first proviso and before the second proviso, the following clauses shall be inserted, namely:-

“ (f) no corporate mobile number shall be ported unless the porting request in respect of such number is accompanied by an authorisation letter from the authorised signatory of the subscriber in the format annexed to these regulations ;

(g) the porting request, in case of corporate mobile number, does not seek simultaneous porting of more than fifty mobile numbers;

(h) the porting request, if made for more than one corporate mobile number, such numbers belong to the same Donor Operator.”


22/7/13

